

High Court of Karnataka,
Bengaluru,
Dated 11th November 2021

NOTIFICATION NO.HCBB – 286 / 2021

In modification of earlier Notification No. HCBB–282/2021 dated 8th November 2021, the sittings of Hon'ble the Chief Justice and the Hon'ble Judges in the Principal Bench at Bengaluru are arranged in the Court Halls as mentioned below from Monday the 15th November 2021.

Sl. No.	Name of the Hon'ble Judges	Court Hall Nos.
1	Hon'ble The Chief Justice	1
2	Hon'ble Mr. Justice Alok Aradhe	2
3	Hon'ble Mrs. Justice S.Sujatha	3
4	Hon'ble Mr. Justice B.Veerappa	4
5	Hon'ble Mr. Justice G.Narendar	5
6	Hon'ble Mr. Justice P.S.Dinesh Kumar	6
7	Hon'ble Mr. Justice K.Somashekar	7
8	Hon'ble Mrs. Justice K.S.Mudagal	8
9	Hon'ble Mr. Justice Sreenivas Harish Kumar	9
10	Hon'ble Mr. Justice N.K.Sudhindrarao	10
11	Hon'ble Dr. Justice H.B.Prabhakara Sastry	11
12	Hon'ble Mr. Justice Krishna S.Dixit	12
13	Hon'ble Mr. Justice S.G.Pandit	13
14	Hon'ble Mr. Justice B.M.Shyam Prasad	14
15	Hon'ble Mr. Justice Mohammad Nawaz	15
16	Hon'ble Mr. Justice H.T.Narendra Prasad	16

17	Hon'ble Mr. Justice K.Natarajan	17
18	Hon'ble Mr. Justice S.R.Krishna Kumar	18
19	Hon'ble Mr. Justice Ashok S. Kinagi	19
20	Hon'ble Mr. Justice Sachin Shankar Magadum	20
21	Hon'ble Mr. Justice R.Nataraj	21
22	Hon'ble Mr. Justice Pradeep Singh Yerur	22
23	Hon'ble Mr. Justice M.Nagaprasanna	23
24	Hon'ble Mr. Justice E.S.Indiresh	24
25	Hon'ble Mr. Justice S.Vishwajith Shetty	25
26	Hon'ble Mr. Justice V.Srishananda	26
27	Hon'ble Mr. Justice Hanchate Sanjeevkumar	27
28	Hon'ble Mr. Justice P.N.Desai	28
29	Hon'ble Mr. Justice P.Krishna Bhat	29
30	Hon'ble Mr. Justice Anant Ramanath Hegde	30
31	Hon'ble Mrs. Justice K.S.Hemalekha	31

By Order of Hon'ble The Chief Justice

Sd/-

**(K.S.Bharath Kumar)
Registrar (Judicial)**

Date: 11.11.2021

HIGH COURT OF KARNATAKA AT BENGALURU

ARRANGEMENT OF SITTINGS OF HON'BLE THE CHIEF JUSTICE AND THE HON'BLE JUDGES WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS FROM MONDAY THE 15TH NOVEMBER 2021

Priority will be given to old cases

Part A

Sl. No.	SITTINGS AND SUBJECTS	Remarks
1	<p>Hon'ble The Chief Justice & Hon'ble Mr. Justice Sachin Shankar Magadum</p> <p>All WPs (PIL)</p> <p>WP Green Bench, WP arising under Laws relating to Pollution Control, Environment Protection Act, and Rules framed there under and all other Laws relating to Environment - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Appeals pertaining to Green Bench - Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Writ Appeals of the year 2021 (except Service) - Admission, Orders and Final Hearing</p> <p>Writ Petitions challenging the vires of Act, Rules and Statutory Regulations - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>

<p>2</p>	<p>Hon'ble Mr. Justice Alok Aradhe & Hon'ble Mr. Justice Anant Ramanath Hegde</p> <p>Writ Appeals of the years 2019 and 2020 - Admission, Orders and Final Hearing</p> <p>Writ Appeals of the year 2021 (service) - Admission, Orders and Final Hearing</p> <p>Criminal Appeals under National Investigation Agency Act - Admission, Orders and Final Hearing</p> <p>WP (HC) - Preliminary Hearing, Orders and Final Hearing</p> <p>RFAs from 2020 onwards - Admission, Orders and Final Hearing</p> <p>Arbitration matters - Admissions, Orders and Final Hearing</p> <p>Miscellaneous Second Appeals (PMLA) (Division Bench matters) - Admissions, Orders and Final Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental, Engineering – Fee Structure and Seat Matrix - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Petitions (Edn-Med-Adm) - Preliminary Hearing, Orders and Final Hearing</p> <p>Commercial Appeals and Commercial Applications -Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>All Writ Petitions and Civil matters not assigned to any other Division Benches - Admission, Orders and Final Hearing</p> <p>RERA Appeals - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
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<p>3</p>	<p>Hon'ble Mrs. Justice S.Sujatha & Hon'ble Mr. Justice Hanchate Sanjeevkumar</p> <p>All Division Bench Tax matters - Admission, Orders and Final Hearing</p> <p>WP (S-KSAT) - Preliminary Hearing , Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>4</p>	<p>Hon'ble Mr. Justice B.Veerappa & Hon'ble Mrs. Justice K.S.Hemalekha</p> <p>Writ Appeals of the years 2017 and 2018 - Admission, Orders and Final Hearing</p> <p>MFAs of all categories (except LAC & MV) which are not specifically assigned to any other Bench - Admission, Orders and Final Hearing</p> <p>RFAs from 2016 to 2019 - Admission, Orders and Final Hearing</p> <p>CCC (Civil and Criminal) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>5</p>	<p>Hon'ble Mr. Justice G.Narendar & Hon'ble Mr. Justice P.N.Desai</p> <p>Criminal Appeals (Conviction) - Admission, Orders and Final Hearing</p> <p>Criminal Referred cases - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>

<p>6</p>	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar & Hon'ble Mr. Justice P.Krishna Bhat</p> <p>MFA (MV and LAC) - Admission, Orders and Final Hearing</p> <p>Writ Appeals upto 2016 - Admission, Orders and Final Hearing</p> <p>RFAs upto 2015 - Admission, Orders and Final Hearing</p> <p>WP (S-CAT) - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ and Civil Referred Cases - Admissions, Orders and Final Hearing</p> <p>Writ Petitions (Lokayukta) - Preliminary Hearing, Orders and Final Hearing</p> <p>Original Side Appeals, Company Appeals u/s 10(F) of the Companies Act - Preliminary Hearing/Admissions, Orders and Final Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Division Bench Matters) - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>7</p>	<p>Hon'ble Mr. Justice P.S.Dinesh Kumar (Friday at 2.30 PM)</p> <p>Writ Petitions filed by Judicial Officers and Members of the staff of High Court & District/Trial Courts - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>

<p>8</p>	<p>Hon'ble Mr. Justice K.Somashekar & Hon'ble Mr. Justice Pradeep Singh Yerur</p> <p>Criminal Appeals (Acquittal) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>9</p>	<p>Hon'ble Mrs. Justice K.S.Mudagal</p> <p>MFAs of all categories (except MV and WC/ECA) - Admission, Orders and Final Hearing</p> <p>WP (GM-CPC) of the year 2018 - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>10</p>	<p>Hon'ble Mr. Justice Sreenivas Harish Kumar</p> <p>Criminal Petitions (U/s 482 of Cr.P.C) and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 Cr.P.C. from 2019 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>11</p>	<p>Hon'ble Mr. Justice N.K.Sudhindrarao</p> <p>Regular First Appeals upto 2015 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>12</p>	<p>Hon'ble Dr. Justice H.B.Prabhakara Sastry</p> <p>Regular First Appeals from 2016 onwards - Admission, Orders and Final Hearing</p>	<p>Video Conferencing / Physical hearing (optional)</p>

	<p>Intellectual Property Rights Cases including Referred Original Suits -Admission, Orders and Final Hearing</p> <p>Execution First Appeals and Execution Second Appeals (Single Judge matters) - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	
13	<p>Hon'ble Mr. Justice Krishna S. Dixit</p> <p>WPs (GM and CS) - Preliminary Hearing, Orders and Final Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
14	<p>Hon'ble Mr. Justice S.G.Pandit</p> <p>WP (Service and BDA) - Preliminary Hearing, Orders and Final Hearing</p> <p>WP (KLRA, ULC, Cinema, MV, Excise, KVOA, APMC, HRC, KDR) - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
15	<p>Hon'ble Mr. Justice B.M.Shyam Prasad</p> <p>WP (GM-CPC) from 2019 onwards - Preliminary Hearing, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>

<p>16</p>	<p>Hon'ble Mr. Justice Mohammad Nawaz</p> <p>Criminal Appeals - Admission, Orders and Final Hearing</p> <p>Criminal Petitions U/s 407 of Cr.P.C - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>17</p>	<p>Hon'ble Mr. Justice H.T.Narendra Prasad</p> <p>MFA (MV and WC/ECA) from 2016 onwards - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>18</p>	<p>Hon'ble Mr. Justice K.Natarajan</p> <p>Criminal Petitions U/s 438 and 439 of Cr.P.C - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>19</p>	<p>Hon'ble Mr. Justice S.R.Krishna Kumar</p> <p>WP (Tax) and all Single Judge Tax matters - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>WP (Labour, L-KSRTC, S-KSRTC and KEB) - Preliminary Hearing, Orders and Final Hearing</p> <p>All Company matters and Civil Petitions - Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Probate and Succession matters and TOS - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>

<p>20</p>	<p>Hon'ble Mr. Justice Ashok S. Kinagi</p> <p>WP (LA, Education and SC/ST) - Preliminary Hearing, Orders and Final Hearing</p> <p>Writ Petitions of the category not specifically assigned to any Bench for – Preliminary Hearing/Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>21</p>	<p>Hon'ble Mr. Justice R.Nataraj</p> <p>WP (KLR and LR) - Preliminary Hearing, Orders and Final Hearing</p> <p>WP (GM-CPC) upto 2017 - Preliminary Hearing, Orders and Final Hearing</p> <p>MSA, CRP, RPFC, HRRP and LRRP - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>22</p>	<p>Hon'ble Mr. Justice M.Nagaprasanna</p> <p>WP (LB) - Preliminary Hearing, Orders and Final Hearing</p> <p>Criminal Petitions (U/s 482 of Cr.P.C) and Writ Petition filed u/Art. 226 & 227 of the Constitution of India r/w Section 482 Cr.P.C. upto 2018 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
<p>23</p>	<p>Hon'ble Mr. Justice E.S.Indiresh</p> <p>MFA (MV and WC/ECA) upto 2015 - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>

24	<p>Hon'ble Mr. Justice S.Vishwajith Shetty</p> <p>Regular Second Appeals - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
25	<p>Hon'ble Mr. Justice V.Srishananda</p> <p>Criminal Revision Petitions - Admission, Orders and Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>
26	<p>Hon'ble Mr. Justice P.Krishna Bhat (Friday at 2.30 PM)</p> <p>MFA (WC/ECA) - Admission/Final Hearing</p> <p>Specially assigned matters</p>	<p>Video Conferencing / Physical hearing (optional)</p>

Part – B

Hon'ble the Chief Justice and Hon'ble Judges sitting in Division Benches will take up matters whenever Their Lordships sit Single:

Sl. No.	Names of the Hon'ble Judges	Subjects
1	Hon'ble The Chief Justice	Writ Petition (GM-CPC)
2	Hon'ble Mr. Justice Alok Aradhe	Misc. First Appeal (MV) - Admission and Final Hearing
3	Hon'ble Mrs. Justice S.Sujatha	Misc. First Appeal (MV) - Admission and Final Hearing
4	Hon'ble Mr. Justice B.Veerappa	Writ Petition (GM-CPC) 'B' Group
5	Hon'ble Mr. Justice G.Narendar	Writ Petition (GM) 'B' Group

6	Hon'ble Mr. Justice P.S.Dinesh Kumar	Regular Second Appeals - Admission and Final Hearing
7	Hon'ble Mr. Justice K.Somashekar	Criminal Appeals - Admission and Final Hearing
8	Hon'ble Mr. Justice Sachin Shankar Magadum	Misc. First Appeal (MV) - Admission and Final Hearing
9	Hon'ble Mr. Justice Pradeep Singh Yerur	Regular Second Appeals - Admission and Final Hearing
10	Hon'ble Mr. Justice Hanchate Sanjeevkumar	CrI.RPs – Admission and Final Hearing
11	Hon'ble Mr. Justice P.N.Desai	CrI.RPs – Admission and Final Hearing
12	Hon'ble Mr. Justice P.Krishna Bhat	MFA (WC/ECA) - Admission and Final Hearing
13	Hon'ble Mr. Justice Anant Ramanath Hegde	Writ Petition (GM) 'B' Group
14	Hon'ble Mrs. Justice K.S.Hemalekha	Misc. First Appeal (MV) - Admission and Final Hearing

NOTES:

1. **Memos for urgent Preliminary Hearing/Admission, Orders and Hearing shall be moved by the Advocates/party-in-persons as per Modified Notice dated 9th November 2021.**
2. In case of following newly filed cases, memo for posting will not be entertained. The same shall be listed automatically as notified:
 - a) **Criminal Petitions U/s 439 of Cr.P.C – 3rd day from the date of filing.**
 - b) **Criminal Petitions U/s 438 of Cr.P.C, Criminal Petitions U/s 482 of Cr.P.C and Writ Petitions under Article 226 r/w Sec. 482 of Cr.P.C and Criminal Revision Petitions – 4th day from the date of filing.**
 - c) **Criminal Appeals – 4th day from the date of filing.**

d) All Writ Petitions & Writ Appeals – 5th day from the date of filing.

e) All Civil matters – 5th day from the date of filing.

(The General Holidays shall be excluded for counting the days)

3. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
4. All Advocates shall strictly follow the Rules relating to wearing of masks and maintaining social distancing.
5. **Single cause list shall be issued showing the commencement of the Court Session as 10:30 a.m.**

By Order of Hon'ble The Chief Justice

Sd/-

**(K.S.Bharath Kumar)
Registrar (Judicial)**

Date: 11.11.2021